



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 195]

CHENNAI, THURSDAY, MAY 31, 2018
Vaikasi 17, Vilambi, Thiruvalluvar Aandu-2049

Part IV—Section 1

Tamil Nadu Bills

BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 31st May, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 20 of 2018

A Bill further to amend the Tamil Nadu Agricultural University Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty Ninth year of Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Agricultural University (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come in to force at once.

Tamil Nadu Act
8 of 1971.

2. In section 11 of the Tamil Nadu Agricultural University Act, 1971 (hereinafter referred to as the principal Act), in sub-section (3), after the proviso, the following proviso shall be added, namely:-

Amendment of section 11.

“Provided further that a person appointed as Vice-Chancellor shall retire from office if, during the term of his office, he completes the age of seventy years”.

3. Notwithstanding anything contained in the principal Act, as amended by this Act, the Vice-Chancellor of the Tamil Nadu Agricultural University holding office as such immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall continue to hold office as such Vice-Chancellor, for a term of three years from the date on which he entered upon his office.

Vice-Chancellor to continue to hold office

STATEMENT OF OBJECTS AND REASONS.

There is no provision in the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), specifying the maximum age limit to hold the office of the Vice-Chancellor. It is considered to specify the retirement age of the Vice-Chancellor as seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge and experience gained by the academicians for the advancement of learning and prosecution of research in agricultural and allied sciences in the State. Accordingly, the Government have decided to amend the said Tamil Nadu Act, 8 of 1971 to specify the retirement age of the Vice-Chancellor as seventy years.

2. The Bill seeks to give effect to the above decision.

R. DORAIKKANNU,
Minister for Agriculture.

K. SRINIVASAN,
Secretary.